

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

ORIGINAL APPLICATION NO.060/01190/2019
Chandigarh, this the 19th day of November, 2019

CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)

Smt. Kaushlia Devi aged about 48 years w/o Late Ram Niwas
(Gateman) R/o Ward No. 1, M.C. Colony (near base Model School)
Dadri, Distt Charkhi Dadri, Haryana – 127306.

....Applicant

(Present: Mr. Randhir Singh Kalkal, Advocate)

Versus

1. Union of India, Ministry of Railways through its Secretary Rail Bhawan, New Delhi – 110011.
2. The Divisional Railway Manager 4- Railway Officer Colony, S.P. Marg, New Delhi-110021.
3. Divisional Manager/Personal officer (Pension) Welfare Branch Divisional Railway Management Office Northern Railway Estate Entry Road, New Delhi – 110001.
4. ADEN Northern Railway Jind Junction, Jind Haryana – 126102.

..... **Respondents**

ORDER (Oral)

SANJEEV KAUSHIK, MEMBER (J)

1. Learned counsel has failed to establish that the applicant is entitled for family pension, therefore, the O.A. is dismissed.
2. At this stage, learned counsel prays that the applicant may be allowed to withdraw the O.A. with liberty to file a fresh one with better particulars.
3. Ordered accordingly.

(SANJEEV KAUSHIK)
MEMBER (J)
Dated: 19.11.2019

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